

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1030**

**TO BE ANSWERED ON THE 4TH DECEMBER, 2024/ AGRAHAYANA 13, 1946
(SAKA)**

PRISON REFORMS

1030 SHRI SANJAY KUMAR JHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of funds allocated and sanctioned by the Ministry to State prison authorities during last five years;

(b) expenditure on efforts made towards a speedy adoption of Model Jail Manual (2016) especially on measures outlined in education of prisoners (chapter XIII), vocational training (chapter XIV) and welfare (chapter XV), details thereof;

(c) the funds allocated and sanctioned by prison authorities towards taluka jails and district jails during last five years, State-wise;

(d) whether the Ministry has considered increasing budget allocation towards prison authorities to expand prison capacity in light of overcrowding of prisons; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a): During the last five financial years, the Ministry of Home Affairs has released Rs. 275 crore to the State/Union Territory Prison authorities.

(b): 'Prisons'/'persons detained therein' is a "State-list" subject under List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons and prisoners is, therefore, the responsibility of concerned State Governments/Union Territory Administrations, who are competent to allocate appropriate amount of funds for the education of prisoners, vocational training and welfare, etc.

(c): Specific information in this regard is not maintained centrally.

(d) and (e): The States and Union Territories are competent to make adequate budgetary provisions in their respective jurisdictions for enhancing the capacity of prisons to address the issue of overcrowding in prisons.
